



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (EIGHTH AMENDMENT) RULES

FOR THE YEAR 2000

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 6th January, 2000

No. Health.136/80/Pt/174:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and commencement – (1) These rules may be called the Meghalaya Medical Attendance (Eighth Amendment) Rules, 2000

(2) They shall come into force at once.

2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after Clause (ag), the following new clause (ah) shall be added, namely:-

“(ah) Madras Medical Mission, Institute of CardioVascular Diseases, Chennai.

A.R. Khongwir,
Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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Memo No.Health.136/80/Pt/174-A,

Dt. Shillong, the 6th January, 2000

Copy forwarded to:-

- 1) The Director of Printing & Stationery, Meghalaya, Shillong for publication in the Meghalaya Gazette.
- 2) The Director of Health Services, (MI)/(MCH & FW)/(Research) etc, Meghalaya, Shillong.
- 3) All Administrative Departments.
- 4) All Heads of Departments.

- 5) The Director (Admn) Madras Medical Mission Hospital Research Training, -A, Dr. J.Jalalitha Nagar, Mogappair, Chennai-600,050, with reference to his letter dated 24th Sept., 1999.

By Order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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